

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.P. 17/95 in
D.A. 735/93.

Dt. of Decision: 21-12-95.

Abdul Ghani

.. Applicant.

vs

1. Sri Ajay Shanker,
Development Commissioner for
Handicrafts, Min.of Tax.,
West Block-7, R.K.Puram,
New Delhi.
2. Dr. P. Narayan,
Director (Southern Region),
O/o the Development Commissioner
for Handicrafts, Sastri Bhavan,
III Floor, 26-Hadoos Road, Madras-6.
3. Sri C. Venkatraman,
Asst.Director A&C
O/o the Development Commissioner for
Handicrafts, Service Centre for Carpet
Weaving Training Centre, Min.of Tax.,
Govt.of India, 31-23-24, Machevaram,
Eluru Road, Vijayawada.

.. Respondents.

Counsel for the Applicant : Mr. V. Venkateswara Rao

Counsel for the Respondents : Mr. N.V.Raghava Reddy,
Addl.CGSC.

CORAM :

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

To

1. Shri Ajay Shankar, Development Commissioner for Handicrafts, Min.of Tax, West Block-7, R.K.Puram, New Delhi.
2. Dr.P.Narayan, Director (Southern Region) O/o the Development Commissioner for Handicrafts, Sastri Bhavan, III Floor, 26-Hadoos Road, Madras-6.
3. Sri C.Venkatraman, Asst.Director A&C O/o The Development Commissioner for Handicrafts Service Centre for Carpet Weaving Training Centre, Min.of Tax, Govt.of India, 31-23-24, Machavaram, Eluru Road, Vijayawada.
4. One copy to Mr.V.Venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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(13)

CP. 17/95 in OA. 735/93

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, VC)

Heard Sri V. Venkateswara Rao, learned counsel for the petitioner and Sri N.V. Raghava Reddy, learned counsel for the respondents.

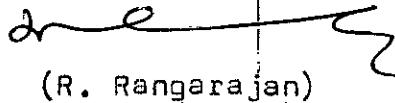
2. Learned counsel for the respondents produced an order dated 5-5-95 of the office of Development Commissioner for Handicrafts, to show that the order in the OA was complied with.

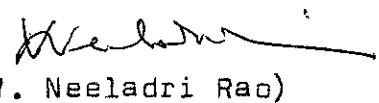
3. The said order indicates that half of the period of the consolidated wages service is directed to be treated as service towards pensionary benefits. But it is not clear therefrom as to whether the pension was paid at all.

4. In the result, it is just and proper to pass the following order :

If the pension and pensionary benefits payable to the applicants as per the order in the OA. 735/93 are not yet paid, the same are payable by 31-3-1996 failing which it carries interest at 12% p.a. from 1-4-1996. This is without prejudice to the right of the applicant if so advised to move by way of CP, if they are not paid by 31-3-1996.

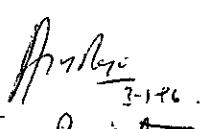
5. CP is ordered accordingly. No costs. //


(R. Rangarajan)
Member (Admn.)


(V. Neeladri Rao)
Vice Chairman

Dated : Dec. 21, 95
Dictated in Open Court

sk.


Deputy Registrar (S) ce